

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-513

(IB)-771(PB)/2018

IA/5191/2023, Contempt Petition-37/2023

IN THE MATTER OF:

Capri Global Capital Ltd

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 11.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the SRA : Mr. Arpit Singh Arora, Adv.

For the RP : Mr. Rishabh Jain, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Contempt Petition-37/2023:-

This is the contempt petition filed by the present RP against the previous RP for Disobedience and non-compliance of order dated 13.03.2023 passed in IA/2811/2022. Ld. Counsel for the Applicant is present. None appears on behalf of Respondent. As mentioned in order dated 27.05.2024, on the previous occasions also, none appeared on behalf of Respondent despite service and the last opportunity was given to the Respondent to file response and appearance. Since no one is present on behalf of Respondent today also, the Respondent is declared ex parte. List this application for consideration on **09.08.2024**.

IA/5191/2023:-

Since an order in IA/2113/2023 was reserved vide order dated 27.05.2024 and the order in that IA is yet to be pronounced. Any order in that IA will have bearing on the Resolution Plan, therefore, this application be listed on **09.08.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)